

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition No. 332/MP/2020 alongwith
I.A. Nos.18 & 65/2022**

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of the dispute arising out of the action of Power Grid Corporation of India Limited in seeking opening of a Letter of Credit in favour of PGCIL towards PoC Charges for the unutilized Long Term Access for 50 MW capacity.

Date of Hearing : 16.5.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ostro Kutch Wind Private Limited (OKWPL)

Respondents : PGCIL/CTUIL

Parties Present : Shri Makeg Audrubi, Advocate, OKWPL
Ms. Suparna Srivastav, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Agam Kumar, CTUIL
Shri Lashit Sharma, CTUIL
Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

The instant petition is filed seeking extension of date of operationalisation of long-term access and exemption from opening of a Letter of Credit in favour of PGCIL towards transmission charges for unutilized Long-Term Access for 50 MW capacity.

2. The learned counsel for CTUIL submitted that the Petitioner has paid only 10% of the amount due, i.e. Rs.3 crore out of Rs.30 crore and the Petitioner may be directed to pay the remaining amount due.
3. In response to a query of the Commission, the learned senior counsel for the Petitioner submitted that its generation has now been commissioned.
4. The Commission directed the parties to file the Note for Arguments by 20.6.2023 with a copy to the other party and directed the Petitioner to submit the date of commissioning of its generation.



5. The petition will be listed for final hearing on 12.7.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

